

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

MA 986/97 in
OA-1377/92

(11)

New Delhi this the 24th day of April, 1997.

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri M.L. Arora,
resident of F. 188 A Road No. One
Mangal Bazar, Laxmi Nagar, Delhi-110092
and at present working as Stenographer
Grade 'D' in the office of the Economic
Adviser, Room No. 534 B, 5th Floor,
Department of Industrial Development,
M/o Industry, Udyog Bhawan, Maulana Azad
Road, New Delhi.

(By Advocate Shri Gyan Prakash)

... Applicant

Vs.

1. Union of India through Secretary,
Department of Revenue, Ministry of
Finance, North Block, New Delhi.
2. Secretary,
Central Board of Direct Taxes,
Ministry of Finance, North Block,
Central Secretariat, N/Delhi.
3. Chief Commissioner of Income Tax (Hq. Admn. I)
Income Tax Department, CIT-1, I.P. Bhawan,
New Delhi.
4. Inspecting Assistant Commissioner
of Income Tax (Bqrs. Admn.) Central Revenue Bldg.
I.P. Estate, New Delhi.
5. Secretary,
Department of Industrial Development,
M/o Industry, New Delhi.

... Respondents

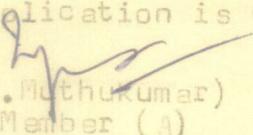
(None for the respondents)

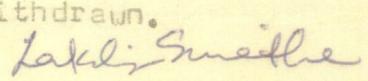
ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri Gyan Prakash, learned counsel for the applicant
has filed MA 986/97 seeking permission to withdraw the
OA 1377/92 on the ground that the applicant is no longer
interested in pursuing this matter.

2. Permission to withdraw the OA is granted, and
application is dismissed as withdrawn.


(K. Muthukumar)
Member (A)


(Smt. Lakshmi Swaminathan)
Member (J)

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